

OA - 497/96

1./ 16.10.96.

Shri S.K. Singh, the counsel for the applicant.

Heard learned counsel for the applicant on the question of admission. Admit. Issue notices upon the respondents asking them to show cause as to why the reliefs sought for in this application should not be granted within 42 days from the date of receipt of this order and the copy of the application.

*Requester not filed
till to date
wsg
22/10/96*

2. Regarding stay, issue notice upon the respondents asking them to show cause as to why the stay as prayed for should not be granted within 7 days from the receipt of this order. Interim stay is refused at this stage as prayed for. The matter will come up on 23.10.96 for hearing on stay.

/CBS/

(D. Purkayastha)
Member (J)

2/23.10.96

Heard Shri S.K.Singh, counsel for the applicants. He submits that the matter can be decided at the admission stage itself since question of law relating to promotion matter involved in this case. On the basis of the facts and submissions made by the learned Advocate for the applicants I find, the case be decided on merits. The case was admitted on 16.10.96. The case may be decided on merit if the respondents file Counter during the date fixed.

*Requester filed
on 26/10/96
wsg*

in stead of granting stay as prayed for.

Accordingly I fix the case for final hearing on 13.11.96. In the meantime the respondents shall file a Counter, if any, and on receipt of the Counter the applicants shall be at liberty to file a Rejoinder, if any, within this time. Issue notice to the respondents nos. 1 to 3 and the respondents nos. 4 to 24 through the Chief General Manager under whom they are working. Applicants are directed to take steps accordingly within three days from today for serving the notice on the respondents.

(D. Purkayastha)
Member (J)

3. / 13.11.96. List it on 24.12.96 for hearing.

(V.N. Mehrotra)
Vice-chairman

4

24.12.96 None appears for the parties.

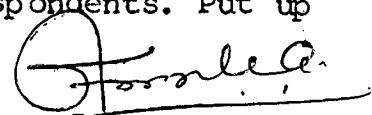
CM Written statement has not been filed so far in this case. Respondents to file written statement within four weeks. Rejoinder, if any, to be filed within two weeks thereafter. List this case before the Registrar for completion of record on 13.2.97.

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

5/13.2.1997

None for the parties. On perusal of the record it appears that the notices were ~~XXXXXX~~ received by the office of the C.G.M., Telecom, Patna on behalf of the private respondents no. 4 to 24. Notices on behalf of the respondents no. 1 to 3 were served through Sr. Standing Counsel. A ~~vakalatnama~~ appears to have been filed on behalf of the respondents no. 9, 10, 11, 13, 18, 19, 21, 23 and 24. W/s has not been filed on behalf of any of the respondents. Put up on 12.3.1997 for W/s.

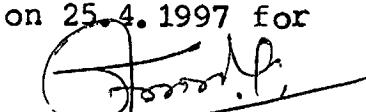


(S.P.Sinha)
Dy.Registrar I/c

MPS.

6/12.3.1997

The learned counsel for the applicant Shri M. K. Ambastha is present. None for the respondents. No W/s has yet been filed. Put up on 25.4.1997 for filing W/s.

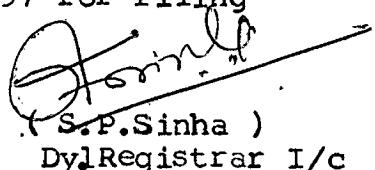


(S.P.Sinha)
Dy.Registrar I/c

MPS.

7/25.4.1997

The learned counsel for the applicant is present. None for the respondents. W/s has not been filed so far. Put up on 26.5.1997 for filing W/s as a last chance.

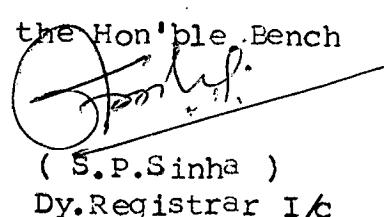


(S.P.Sinha)
Dy.Registrar I/c

MPS.

8/26.5.1997

None for the ~~XXXXXX~~ parties. No W/s has yet been filed though sufficient time was given therefore. In the circumstances, let it be listed before the Hon'ble Bench for direction on 4.7.1997.

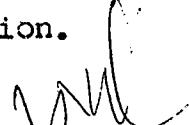


(S.P.Sinha)
Dy.Registrar I/c

MPS.

9/04.07.97 Shri S.K.Singh, counsel for the applicant.
No W/S has been filed so far. Four weeks time and no more is allowed for filing W/S. Rejoinder may be filed within two weeks thereafter.
List on 21.08.1997 for direction.

SKJ


(V.N. Mehrotra)
Vice-Chairman

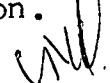
10./ 21.8.97. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 21.10.97 for direction.

/CBS/


(V.N. Mehrotra)
Vice-chairman

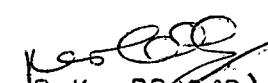
11/21.10.97 W/S has not been filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.
List on 30.12.1997 for direction.

SKJ


(V.N. Mehrotra)
Vice-Chairman

12./ 16.2.99. None for the parties. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 7.5.99 for direction.


/CBS/ (LAKSHMAN JHA)
MEMBER (J)


(L.R.K. PRASAD)
MEMBER (A)

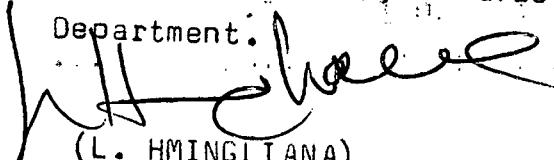
OA - 497/96

13./ 7.5.99. Shri S.K. Singh, the counsel for the applicant.

Shri S.C. Jha, the learned counsel for the respondents submits that in spite of reminders to the concerned Department, the comments has not been made available to him. That being as such, the matter be listed for ex-parte hearing on 9.8.99.

2. Let a copy of this order be sent to the concerned Department.

/CBS/

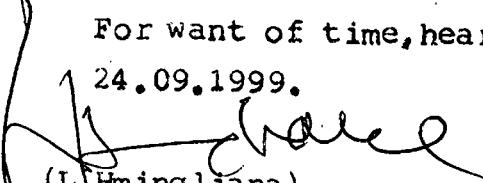

(L. HMINGLIANA)
MEMBER (A)

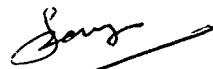

(S. NARAYAN)
VICE-CHAIRMAN

14/09.08.99

For want of time, hearing is adjourned to
24.09.1999.

SKJ


(L. Hmingliana)
Member (A)

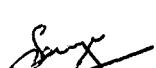

(S. Narayan)
Vice-Chairman

15./ 24.9.99.

For want of time, hearing is adjourned to 3.11.99.

/CBS/


(L. HMINGLIANA)
MEMBER (A)

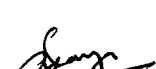

(S. NARAYAN)
VICE-CHAIRMAN

16./ 3.11.99:

For want of time, list it on 27.12.99 for hearing.

/CBS/


(L. HMINGLIANA)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

17./ 27.12.99.

Since D.B. is not available today, hearing is adjourned to 4.2.2000.

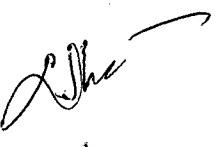
/CBS/


(L. HMINGLIANA)
MEMBER (A)

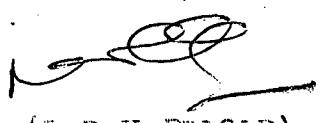
17/4.2.2000

None for the parties.

List it for hearing on 15.3.2000.


AKJ

(L.JHA)
MEMBER(J)


(L.R.K.PRASAD)
MEMBER(A)

18/15.3.2000

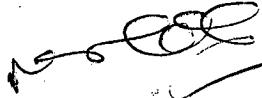
Sh. S.K.Singh, counsel for the applicant.

~~xxix~~
None for the respondents.

List it for hearing on 25.4.2000


AKJ

(L.JHA)
MEMBER(J)


(L.R.K.PRASAD)
MEMBER(A)

19/25.4.2000

None for the applicant.

Sh. H.P.Singh, ASC, for the respondents.

List it for hearing on 29.5.2000


AKJ

(L.HMINGLIANA)
MEMBER(A)


(L.JHA)
MEMBER

20/29.5.2000

None for the applicant.

None for the Pvt. respondent.

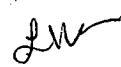
Sh. H.P.Singh, ASC, for the respondents.

Sh. Singh states that WS was filed as far back as on 14.5.97. However, the WS ~~xxxxxxxxxxxxxx~~ is not available on the record. The office is directed to trace out the WS and place it on record. In the meantime, the counsel for the respondent is requested to file photocopy of the WS. List it for hearing on

21.7.2000

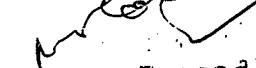


(L. HMINGLIANA)
MEMBER (A)

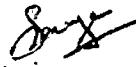


(L.J.H.A.)
MEMBER (J)

21/21.07.2000 : For want of time, the hearing is adjourned to 24.08.2000.



(L.R.K.Prasad)/M(A)



(S.Narayan)/V.C.

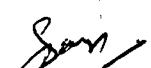
22
24.8.2000

List on 17.10.2000 for hearing.

JM



(L.R.K.Prasad)
M(A)

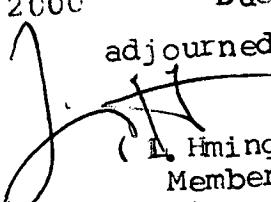


(S.Narayan)
V.C.

23/17.10.2000

Due to advocates' strike, the case is adjourned to 22.11.2000.

MBS.



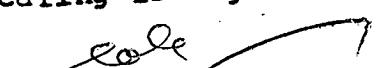
(L.Hmingliana)
Member (A)



(Lakshman Jha)
Member (J)

24/22.11.2000 : For want of BB, the hearing is adjourned to 18.12.2000.

skj



(L.R.K.Prasad)/M(A)

25./ 18.12.2000.

For want of time, hearing is adjourned to 23.2.2001.

Pras /CBS/ (L.R.K. PRASAD)/M(A)

Sany (S. NARAYAN)/V.C.

26/23.2.2001 None for the parties.

As a last chance, list it for hearing
on 20.4.2001.

Pras /MES/ (L. Hmingliana)/M(A)

Jha (L. Jha)/M(J)

27/20.04.2001 On the request made by the learned counsel
for the applicant, list it for hearing
on 06.07.2001.

Pras /SRK/ (L. HMINGLIANA)/M(A)

Jha (L. JHA)/M(J)

28/6.7.2001 For want of D.B., list it on
17.8.2001 for hearing.

SKS

Pras (L.R.K. Prasad)/M(A)

29/17.08.2001 : None for the parties.

The matter is of the year 1996. By looking
into the record it transpires that even on previous
occasions the applicant's side had not cared to appear.
Perhaps, in such circumstance the applicant has lost
interest in pursuing the matter. However, by way of
last chance, the matter is adjourned to 07.09.2001
for hearing. If the applicant fails to appear

on the next date, necessary orders in that light shall be passed.

Let this matter be listed on 07.09.2001 for hearing.


(L.R.K.Prasad)/M(A)


(B.N.Singh Neelam)/V.C.

30/07.09.2001 : No-one appears for the applicants even today. Mr. H.P.Singh, ASC for the respondents is present.

Perused the order so passed by this Bench at the last occasion i.e., on 17.08.2001. In that light, also keeping in mind that even today none appears on behalf of the applicants, the matter stands dismissed for default.


skj

(L.R.K.Prasad)/M(A)


(B.N.Singh Neelam)/V.C.